

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO.467 OF 1993

DATE OF JUDGMENT: 7th May, 1993

BETWEEN:

1. Mr. Khaja Hameenuddin
2. Mr. K.Rajeswara Rao ..

Applicants

AND

1. The General Manager,
South Central Railway,
Secunderabad.
2. The Divisional Railway Manager (P),
S.C.Railway,
Secunderabad.
3. The Sr. Divisional Personnel
Officer (Meter Gauge),
South Central Railway,
Hyderabad Division,
Secunderabad.
4. Shri Dastagiri,
Machinist Grade-II,
Diesel Shed,
Moulali, Hyderabad.

.. Respondents

APPEARANCE:

COUNSEL FOR THE APPLICANTS: Mr. S.Lakshma Reddy, Advocate

COUNSEL FOR THE RESPONDENTS: Mr. V.Bhimanna, SC for Railways

CORAM:

Hon'ble Shri Justice V.Neeladri Rao, Vice Chairman

contd....

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.. 2 ..

JUDGMENT AS PER HON'BLE SHRI JUSTICE V. NEELADRI RAO,
VICE CHAIRMAN.

This OA was filed seeking retransfer to Diesel Shed at Moulali and ~~to restore the original seniority of the applicants in the unit of the Diesel Shed, Moulali and to consider them for promotion as and when their turn comes~~
~~... their junior were promoted.~~

2. The learned counsel for the applicants submitted that this application may be treated as representation to the Respondents 1 and 2 and the latter may be ~~not~~ required to dispose of the said representation within two months from the date of receipt of this order and the applicants may be given liberty to move this Tribunal if ultimately they ~~are going~~ to be aggrieved by the orders that may be passed by the R1/R2.

3. In the result, this application is treated as representation to the R1/R2 and the latter have to dispose of the same within two months from the date of receipt of the same. If ultimately the applicants are going to be aggrieved by the orders that may be passed by R1/R2, they are free to move this Tribunal.

4. The OA is disposed of accordingly at the admission stage. No costs.

5. Office has to send copies of this application along-with copies of this order to R1 and R2 by 17.5.1993.

(Dictated in the open court).

Neeladri
(V. NEELADRI RAO)
Vice Chairman

Dated: 7th May, 1993.

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S. P. S. R. O. 107
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S. P. S. R. O. 107

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CHECKED BY (3) APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.K.BALASUBRAMANIAN :
MEMBER(ADMN)

AND

THE HON'BLE MR.T.CHANDRASEKHAR
REDDY : MEMBER(JUDL)

DATED: 7 - 5 - 1993

ORDER/JUDGMENT

R.P./ C.P/M.A.No.

in

O.A.No. 467/93

T.A.No.

(W.P.No)

Admitted and Interim directions
issued.
Allowed.

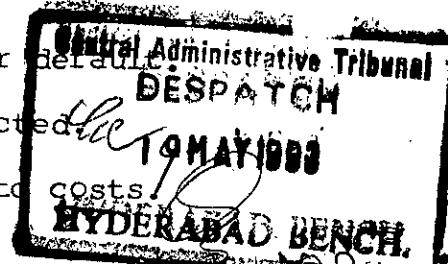
Disposed of with directions
Dismissed as withdrawn.

Dismissed

Dismissed for default

Ordered/Rejected

No order as to costs



pvm